

ITEM NO.26

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1404/2023

SUKANYA SHANTHA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No.263237/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. S. Muralidhar, Sr. Adv.
Mr. Prasanna S., AOR
Ms. Disha Wadekar, Adv.
Ms. Swati Arya, Adv.
Ms. Deeksha Dwivedi, Adv.
Ms. Pallak Bhagat, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Mr. Kv Girish Chowdary, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Archita Nigam, Adv.

Mr. Subhasish Mohanty, AOR
Mr. R. Ramesh, Adv.

Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Shubham Sagar, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Prince Gupta, Adv.
Mr. Prakash Sharma, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice to the States of Rajasthan, Himachal Pradesh, Karnataka, Chhattisgarh and Gujarat.
- 2 Liberty to serve the Standing Counsel for the States of Rajasthan, Himachal Pradesh, Karnataka, Chhattisgarh and Gujarat, in addition.
- 3 List the Petition on 29 April 2024.
- 4 Ms Aishwarya Bhati, Additional Solicitor General, states that the Model Prison Manual shall be placed on the record.
- 5 The petitioner shall file a brief note of submissions within a period of two weeks.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**